

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

O.A No.535/2017

New Delhi this the 14<sup>th</sup> day of February, 2017

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MR. P.K. BASU, MEMBER (A)**

Rajender Prasad Arora (Retired)  
Age 61 years  
S/o Late Shri Sohara Ram  
R/o 3/154 FF, Sunder Vihar,  
Paschim Vihar,  
New Delhi-110087. ... Applicant

(By Advocate: Shri Padma Kumar S. with Shri K.K. Mishra)

Versus

1. Govt. of NCT Delhi Through  
Chief Secretary,  
Delhi Secretariat,  
I.P. Estate, New Delhi.
2. Secretary,  
Health & Family Welfare,  
Department of Health & Family Welfare,  
Govt. of NCT Delhi,  
9<sup>th</sup> Level, A-Wing,  
I.P. Extension, Delhi Secretariat,  
New Delhi-110002.
3. Secretary,  
Department of Finance,  
Govt. of NCT Delhi,  
4<sup>th</sup> Level, A-Wing,  
Delhi Secretariat, I.P. Estate,  
New Delhi.
4. Director,  
Directorate of Health Services,  
Govt. of NCT of Delhi,  
Karkardooma, Delhi-110032.

5. Chief District Medical Officer (North West),  
DGD Building Complex,  
Sector-13, Rohini,  
Delhi-110085. .. Respondents

**ORDER (ORAL)**

**By Mr. V. Ajay Kumar, Member (J)**

Heard the learned counsel for the applicant.

2. The applicant filed the present O.A. seeking the following relief:

- “(i) Quash and set aside the impugned orders seeking recovery from the applicant an amount of Rs.3,77,202/- because of the alleged overpayment.
- (ii) Direct the respondents to release the full amount of gratuity.
- (iii) Direct the respondents to grant the applicant interest on gratuity which has been withheld by the respondents.
- (iv) Any other relief which this Hon’ble Tribunal may be pleased to issue”.

3. It is submitted that since identical claim of certain identically placed persons was allowed by this Tribunal in O.A. No.98/2015 dated 26.11.2015 and also in O.A. No. 2083/2015 dated 20.08.2016, the applicant made representation dated 14.09.2016 indicating the said decisions to the respondents and also seeking

extension of said benefit to him. However, the respondents have not passed any orders thereon till date.

4. In the circumstances, the O.A. is disposed of at the admission stage, without going into the merits of the case, by directing the respondents to consider the representation dated 14.09.2016 of the applicant and to pass appropriate speaking and reasoned orders thereon, within 60 days from the date of receipt of a copy of this order. If the respondents found that the case of the applicant is identical to the applicant in O.A. No.98/2015 dated 26.11.2015, the same benefits may be granted to the applicant also, within 30 days therefrom. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

**(P.K. BASU)**  
**MEMBER (A)**

**(V. AJAY KUMAR)**  
**MEMBER (J)**

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